

Brief details regarding the quantum of funds that have so far been sanctioned in this regard are given below:—

Year	Amount sanctioned Rs.
1950-51 . . .	84,600
1951-52 . . .	20,000
1952-53 . . .	35,000
	1,39,600

The Lieutenant Governor invites applications for loans. Loans are sanctioned to deserving cases on the basis of the recommendation of the Industrial Advisory Board set up by the State and in accordance with the provisions contained in the State Aid to Industries (The Centrally Administered Areas) Model Rules.

The State Government have made a request for funds to the extent of Rs. 1 lakh during the current financial year for the grant of loans to cottage and small-scale industries. The matter is under consideration.

IMPORT OF VELVETS AND VELVETEENS

135. SHRI M. VALIULLA: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) the quantity and value of velvets and velveteens imported into India in 1952-53;

(b) the purpose for which they were used in India;

(c) whether they are not manufactured in India;

(d) the quantity of velvets and velveteens allowed to be imported in 1953-54; and

(e) the names of the countries which export these articles to India?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) and (e). A statement is attached.

(b) Velvet and velveteens are usually used for making handbags, caps, curtains, upholstery, ladies dresses, etc.

(c) Some quantity is manufactured in India.

(d) A quota of 20 per cent. of the half of best year's imports was announced for Established Importers for January-June 1953. This was raised to 30 per cent. in March 1953. The quota of 30 per cent. is being continued in July-December 1953.

Statement showing country-wise import figures (in quantity and value) of velvets and velveteens in 1952-53.

Country	Quantity Yds.	Value Rs.
United Kingdom	98,066	4,23,000
Western Germany	17,623	26,000
Japan	3,000	9,000
Other countries	538	2,000
Total	119,227	4,60,000

MANUFACTURE AND IMPORT OF ROAD ROLLERS

136. SHRI P. C. BHANJ DEO: Will the Minister for WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether the road-rollers referred to at page 78 of the Budget Memorandum for 1953-54 were assembled or manufactured in India;

(b) the number of road-rollers imported from abroad during each of the last five years; and

(c) whether the number of rollers for which there are no firm indents at present has since decreased from their number of 32 mentioned in the Budget Memorandum?

THE DEPUTY MINISTER FOR WORKS, HOUSING AND SUPPLY (SHRI S. N. BURAGOHAJ): (a) The road-rollers were mostly manufactured in India. Only a few components were imported from the U.K.

(b) During 1948, only 180 road-rollers were imported. Afterwards, there has been no import in the years 1949 to 1952.

(c) Yes, Sir. The entire quantity of road-rollers ordered is now covered by firm indents.

AMOUNT REALISED OUT OF SURPLUS STORES

137. SHRI M. VALIULLA: Will the Minister for WORKS, HOUSING AND SUPPLY be pleased to state.

(a) what is the amount realised—

(i) by the disposal of surplus stores accumulated since 1st March 1951; and

(ii) from the stocks existing prior to 1st March 1951 but disposed of after that date;

(b) which are the Ministries of Government and other bodies that contributed articles for disposal after the 1st March 1951; and

(c) the amount realised out of the disposals of each Ministry and other body after the 1st March 1951?

THE DEPUTY MINISTER FOR WORKS, HOUSING AND SUPPLY (SHRI S. N. BURAGOHAIR): (a) (i) Rs. 4,17,57,378 in respect of stores declared during the period from 1st March 1951 to 31st July 1953.

(ii) Rs. 3,92,34,453.

(b) and (c). A statement giving the requisite information is attached. [See Appendix V, Annexure No. 70.]

COMPLAINTS REGARDING SUPPLY OF COAL

138. SHRI M. VALIULLA: Will the Minister for PRODUCTION be pleased to state:

(a) whether Government have received any complaints from foreign Governments and firms about the bad quality of coal supplied to them;

(b) if so, how many complaints were received and from which countries; and

(c) whether any enquiry was instituted regarding these complaints and if so, what is the result of such enquiry?

THE MINISTER FOR PRODUCTION (SHRI K. C. REDDY): (a), (b) and (c). None during the current year so far. A statement giving the required information in respect of complaints received during the last few years is placed on the Table of the Council. [See Appendix V, Annexure No. 71.]

ELECTION TO EMPLOYEES' STATE INSURANCE CORPORATION

MR. CHAIRMAN: Shri Gopinath Singh being the only candidate nominated for election to the Employees' State Insurance Corporation, I hereby declare him duly elected to the said Corporation.

PAPERS LAID ON THE TABLE

(1) REPORTS OF TARIFF COMMISSION ON CONTINUANCE OF PROTECTION TO WOOD SCREW INDUSTRY AND PLYWOOD AND TEA-CHEST INDUSTRY.

(2) MINISTRY OF COMMERCE AND INDUSTRY RESOLUTIONS AND NOTIFICATIONS.

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): Sir, I lay on the Table a copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

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(i) Report of the Tariff Commission on the continuance of protection to the Wood Screw Industry.

(ii) Ministry of Commerce and Industry Resolution No. 35(1)/53, dated the 22nd August 1953.